## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

STARRED QUESTION NO:48
ANSWERED ON:07.08.2013
AUTONOMY OF CBI
Patil Shri A.T. Nana;Singh Shri Rajiv Ranjan (Lalan)

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Supreme Court has directed the Government to make the Central Bureau of Investigation (CBI) an independent organisation and ensure its functional autonomy as reported in the media;
- (b) if so, the details thereof; and
- (c) the action taken/being taken by the Government in this regard?

## **Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF LOK SABHA STARRED QUESTION NO 48 FOR 7.8.2013.

- (a) & (b): No, Madam. The Supreme Court passed an order dated 08.05.2013 in Writ Petition (Criminal) No.120 of 2012, and WP (Civil) 463 of 2012 to know whether the Central Government intended to put in place appropriate law for the independence of the CBI and its functional autonomy and insulate it from extraneous influence(s) of any kind so that CBI is viewed as a non-partisan investigating agency. The Court directed the filing of the affidavit by July 3, 2013.
- (c): The Government constituted a Group of Ministers (GoM) which considered the matter at length and recommended amendments to Delhi Special Police Establishment Act, 1946. Accordingly, an affidavit has been filed in the Supreme Court on 03.07.2013.